

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
CP(IB)-259/CHD/HRY/2019

IN THE MATTER OF:

ADI AUTOMOTIVES PRIVATE LIMITED
58 KM MILESTONE, DELHI JAIPUR HIGHWAY,
BINOLA INDUSTRIAL ZONE, GURGAON,
HARYANA-122413

..... CORPORATE DEBTOR

AND IN THE MATTER OF:

SANJAY KUMAR DEWANI

..... RESOLUTION PROFESSIONAL

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(SANJAY KUMAR DEWANI)

RESOLUTION PROFESSIONAL

IN THE MATTER OF ADI AUTOMOTIVES PRIVATE LIMITED

REGN. NO. IBB/I/A-001/IP-P00423/2017-18/10746

REGISTERED ADDRESS: - 133, BHAGIRATHI APPTS., PLOT NO. 13/1,

SECTOR - 9, ROHINI, NEW DELHI - 110085

E-Mail: sanjaydewani@gmail.com, cirp.aapl@gmail.com

PLACE: NEW DELHI

DATED: 12.07.2021

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**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
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IN THE MATTER OF:

**ADI AUTOMOTIVES PRIVATE LIMITED
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**INTIMATION UNDER REGULATION 13 (2) (d) READ WITH 14(2) OF THE
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (INSOLVENCY RESOLUTION
PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016**

1. That the application was filed by one of the Operational Creditor of Adi Automotives Private Limited ("AAPL" / "Corporate Debtor"), for initiating Corporate Insolvency Resolution Process ("CIRP") of the Corporate Debtor, under Section 9 of the Insolvency and Bankruptcy Code, 2016 ("IBC") read with Rule 6 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 before the Hon'ble National Company Law Tribunal ("NCLT"), Chandigarh Bench, Chandigarh. The matter was admitted by the Hon'ble NCLT vide order dated 08.01.2020 and vide the said order, the undersigned was appointed as Interim Resolution Professional (IRP).
2. In terms of Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 the Public Announcement was made on 11-01-2020 in Business Standard (English & Hindi edition) covering Gurgaon region, inviting all the creditors of AAPL to submit their claims to the undersigned. The Creditors (Financial Creditor and Operational Creditor) filed their claims to the undersigned.



3. In compliance with the provisions of the Insolvency and Bankruptcy Code, 2016 (IBC) read with Regulation 13 (1) and 13(2) (d) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the undersigned is required to maintain a list of creditors containing their names along with the amount claimed by them, the amount of their claims admitted and the security interest, if any, in respect of such claims and file the said list before the Hon'ble NCLT. Accordingly, the undersigned had filed the lists of creditors with this Hon'ble NCLT, Chandigarh Bench, prepared in accordance with Regulation 13(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, through email on 31-01-2020 and in physical form on 03-02-2020.
4. Subsequently, the undersigned received claims from some more creditors of the Corporate Debtor post filing of list of creditors on 31-01-2020. The undersigned revised the list of creditors and filed an updated list of creditors with the Hon'ble Tribunal through online filing on 09.10.2020 & 25.11-2020 and in physical form on 12.10.2020 & 02-12-2020 respectively. Further, the undersigned revised the list of creditors and filed an updated list of creditors with the Hon'ble Tribunal through online filing on 29-04-2021 and in physical form on 29-06-2021 (delay in filing physical copy - due to lockdown restrictions in view of second wave of pandemic Covid-19).
5. Post filing of list of Creditors on 29-04-2021, the undersigned received claims from some more creditors of the Corporate Debtor and further clarifications/information in respect of earlier claims filed, which have been verified from the records, the undersigned has again revised /updated the list of creditors, both Financial, Operational & Other Creditors, which is being filed along with this report.



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6. In accordance with the Regulation 13 (1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, read with Regulation 13(2) (d) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the Resolution Professional (RP) is updating the list of Creditors in the CIRP matter of Adi Automotives Pvt. Ltd. (AAPL).
7. Regulation 13 (2)(d) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, states that the said list of creditors maintained by the IRP/RP shall be filed with the Hon'ble Adjudicating Authority.
8. The provisions of Regulation 14(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, state that the IRP / RP shall revise the amounts of claims admitted when he comes across additional information warranting such revision.
9. In compliance with the Regulation 13(2)(d) read with Regulation 14(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, please find enclosed in quadruplicate:
 - a) A Updated List of Financial Creditors of the Corporate Debtor comprising their names, the amount as claimed by them, the amount admitted and details of the security interest, if any, created in their favor is enclosed as **Annexure A**.
 - b) A Updated List of Operational Creditors (Except Workmen and Employees) of the Corporate Debtor comprising their names, the amount as claimed by them, the amount admitted is enclosed as **Annexure B**.



Sanjay Kumar Dewani
Insolvency Professional
BB/1/181
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c) A Updated List of Operational Creditor (Claims filed by Employees) of the Corporate Debtor comprising their names, the amount as claimed by them, the amount admitted is enclosed as **Annexure C**.

d) A Updated List of Other Creditors of the Corporate Debtor comprising their names, the amount as claimed by them, the amount admitted is enclosed as **Annexure D**.



(SANJAY KUMAR DEWANI)
RESOLUTION PROFESSIONAL

IN THE MATTER OF ADI AUTOMOTIVES PRIVATE LIMITED
REGN. NO. IBI/PA-001/IP-P00423/2017-18/10746

REGISTERED ADDRESS: - 133, BHAGIRATHI APPTS., PLOT NO. 13/1,
SECTOR – 9, ROHINI, NEW DELHI - 110085
E-Mail: sanjaydewani@gmail.com, cirp.aapl@gmail.com

PLACE: NEW DELHI
DATED: 12.07.2021

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HARYANA-122413

..... CORPORATE DEBTOR

AND IN THE MATTER OF:

SANJAY KUMAR DEWANI

..... RESOLUTION PROFESSIONAL

AFFIDAVIT

I, Sanjay Kumar Dewani, S/o Keshav Lal Dewani aged 40 years, residing at 133, Bhagirathi Appts., Plot No. 13/1, Sector - 9, Rohini, New Delhi - 110085, do hereby solemnly affirm, state and declare as follows:

1. That I am acting as Resolution Professional (RP) in the Corporate Insolvency Resolution Process (CIRP) of Adi Automotives Private Limited (AAPL) pursuant to the order passed by the Hon'ble National Company Law Tribunal ("NCLT"), Chandigarh Bench, Chandigarh dated 08.01.2020.
2. That I am filing the requisite list of creditors along with the relevant details as is required under Regulation 13(2)(d) read with Regulation 14(2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
3. That the facts stated above are based on the information / documents provided by the creditors and that the same are true to best of my knowledge.


DEPONENT

VERIFICATION

I, the above named Deponent, do hereby state that the paragraphs 1 to 3 of instant affidavit are true and correct to my own knowledge. No part of it is false and nothing material is concealed therefrom.

Verified at New Delhi on this 12 JUL 2021, 2021.



ATTESTED

Notary Public, Delhi

12 JUL 2021


DEPONENT




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ANNEXURE-A

**ADI AUTOMOTIVES PRIVATE LIMITED
(UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS)
LIST OF FINANCIAL CREDITORS
As on Insolvency Commencement Date -08.01.2020 (Up to 10.07.2021)**

(Amount in Rs. Lakh)

S. No.	Name of Creditor	Address	Amount Claimed	Amount Admitted	Security Interest
1.	K.G. Embroidery Mills Ltd.	3463, Gali Misher, Sadar Bazar, Delhi-110006	34.14	34.14	NIL
2.	Sameer Kapoor	A-2/14, DLF Phase I, Gurgaon, Haryana	31.62	31.62	NIL
TOTAL			65.76	65.76	

ANNEXURE – B

**LIST OF OPERATIONAL CREDITORS (EXCEPT WORKMEN AND EMPLOYEES)
As on Insolvency Commencement Date – 08.01.2020 (Up to 10.07.2021)**

(Amount in Rs. Lakh)

S. No.	Name of Creditor	Address	Amount Claimed	Amount Admitted	Security Interest
1.	Saket Fabs P. Ltd.	Plot No. 37P, Sector-6, Faridabad – 121006	278.37	278.37	Nil
2.	S.K.Uniprint Pvt Ltd	F-26, Green Park Main, New Delhi-110016	5.28	4.85	Nil
3.	A & S Global Freight Solutions P. Ltd.	DCT-228, 2 nd Floor, DLF City Court, Sikanderpur, Gurugram, Harayana – 122003	11.33	10.33**	Nil
4.	RNV Graphic Private Limited	H. No 192, Near Bses Office, Fatherpur Beri Village, Chattarpur Delhi – 110074	13.09	13.09	Nil
5.	Haveli Ram Bansi Lal	SCO-8, 1st-2 nd Floor, Sector-15 Part-II, Gurgaon (Haryana)	23.34	17.77	Nil
6.	Alfacotec Industries	57-58 Km Stone, Delhi – Jaipur Highway, Binola Industrial Area Gurgaon	1.85	1.74	Nil
7.	Paramount Powder Private Limited	B-81, 2 nd Floor, Greater Kailash Part -1, New Delhi 110048	13.01	10.11	Nil
8.	Delhi Freight Carrier, through its sole proprietor, Mr. Kanwerdeep Singh	328, BMK, Giri Nagar, Kalkaji, New Delhi	3.51	3.51	Nil
9.	Komal Metal Works (Regd.)	B-XXI-6707, Daba Road, Simlapuri Ludhiana	177.02	165.99	Nil
10.	Godawari Industries	Plot No. 18 Sec-8B, IIE SIIDUCL, Haridwar Uttrakhand	16.10	16.10	Nil
11.	Lakshmi Industrial Corporation	B 479 – 480, Nehru Ground, NIT, Faridabad.	58.96	58.96	Nil
12.	Suresh Fuel Centre	Suresh Fuel Centre, VPO Pahari, Pataudi Rewari Road, Gurgaon	4.07	4.07	Nil
13.	OM Logistics Limited	130, Transport Centre, Ringh Road, Punjabi Bagh, New Delhi – 110035	1.78	1.75	Nil
14.	J.D. Sons Steel Private Limited	B Haryana-17, 1 st Floor, Nehru Ground, NIT, Faridabad-121001	68.05	63.65	Nil
15.	S K Component	G-33, Binola Industrial Area, Gurgaon -122413	18.57	18.57	Nil



16.	Sonu Traders	Sonu Traders Shop, No 5, Near Shiv Mandir, Madan Market, Samtel Chowk, Nagliya, Bhiwadi, Alwar 301019 (Rajasthan)	1.72	1.72	Nil
17.	Gonsai Logistics Pvt. Ltd.	Plot No. 471, 2 nd Floor, Road No. 4, Street No. 12, Mahipalpur, New Delhi-110037 Corres Add:- 15, CSP flats, East of Kailash, New Delhi – 110065	19.86	15.16	Nil
18.	Aryan Enterprises	C-5, Ram Vihar, Gurgaon-122001	0.32	0.32	Nil
19.	Konarak Sales Corporation	1445/1, Khera Dewat Road, Bhim Nagar Chowk, New Railway Road, Gurgaon-122001	2.03	1.58	Nil
20.	Gee Max Safety System	Office No. 217, Plot No. 11, Vardhman Plaza, KP-Block Community Centre, Pitampura, Delhi -110034	3.33	3.33	Nil
21.	M/s Nand Fasteners	4903/1 st Floor, Somani market, Haus Qazi, Delhi-110006	40.30	36.58	Nil
22.	Raj Auto Industries	Chopanki, Bhiwadi, Rajasthan	8.22	8.22	Nil
23.	Indian Engineering	Vill Kodinja, Post Madhana Kalan Dist Mahendargarh-123001 (Haryana)	0.75	0.75	Nil
24.	Regent Air Products Pvt. Ltd.	B-159, DDA Shed Okhla Industrial Area Phase-I, New Delhi-110020	3.43	3.39	Nil
25.	Choudhary Engineering Works	Plot No. 486, Nangla Industrial Area, Nangla Gazipur Road, Gazipur, NIT, Fairdabad-121001 (Haryana)	24.70	15.56**	Nil
26.	Autotech Components Pvt. Ltd.	Plot No.-145, Sector-3, IMT Manesar, Gurgaon-122050, Haryana, India	22.88	22.80	Nil
27.	Deputy Commissioner of Customs, EPCG Monitoring Cell, JNCH, Nhava Sheva	3 rd Floor, Jawaharlal Nehru Customs House, Nhava Sheva, Tal-Uran, Dist. Raigarh-400707	81.66	81.66	Nil
28.	Avica Enterprises	WZ-170, Village Dhasghara, New Delhi – 110012	6.19	6.18	Nil
29.	Mitter Fasteners	3184/2, Street no. 14 & 15, New Janta Nagar, Ludhiana – 141003	5.24	5.24	Nil
30.	M.K. Trading Co.	269/9, Shiv Puri, Gurgaon	1.10	1.10	Nil



 S. Jai Kumar Dewani
 Insolvency Professional
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31. Prime Aerosols	Plot No. 124-125, HSIIDC, Sector 16, Bahadurgarh, Haryana - 124507	3.07	3.07	Nil
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** The amount of claim admitted to the extent of the amount outstanding in the books of the Corporate Debtor & subject to revision post receipt of clarifications/further documents/further information from respective creditors and consequent reconciliation.

Some Creditors have filed claim but not in proper prescribed format as per the provisions of Insolvency & Bankruptcy Code, 2016. The Creditors have filed claim on letter head / in wrong form. They have been advised by the undersigned to file their claim in prescribed form / format as per the provisions of the Insolvency & Bankruptcy Code, 2016. The details of creditors who have filed claim with the RP & not considered by RP due to reasons mentioned above are as under:-

(Amount in Rs. Lakh)

S. No.	Name of Creditor	Address	Amount Claimed	Amount Admitted	Security Interest
1.	Employees Provident Fund Organisation	EPFO, Regional Office, Gurgaon (West), Plot no. 43, Sector-44, Regional Office, Gurugram (HR)-122003	41.20	*	Nil
2.	GST Govt Dues	Sector 32, Gurgaon, Haryana Plot No - 36 & 37, Opposite to Medanta Hospital, Sector 32, Gurugram, Haryana - 122001	431.45	*	Nil
3.	Assessing Authority Gurugram (W) through Excise & Taxation Commission	Excise & Taxation Commissioner, i. Plot No. 1-3, Sector-5, Panchkula ii. o/o Dy. Excise & taxation Commissioner (ST), C-1, Infocity, Sector-34, Gurugram West	937.62	*	Nil

* After the receipt of the claim in the prescribed form / format, shall be considered by the undersigned



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ANNEXURE – C

LIST OF OPERATIONAL CREDITORS (EMPLOYEES)
As on Insolvency Commencement Date – 08.01.2020 (Up to 10.07.2021)

(Amount in Rs. Lakh)

S. No.	Name of Creditor	Address	Amount Claimed	Amount Admitted	Security Interest
1.	Sher Singh Tanwar	Shyampura, Mohindergarh, Haryana-12304	4.47	2.80	Nil
2.	Ajay Pal	House no. 40, Gali 03, VPO, Narsing pur, Gurgaon.	7.44	5.18	Nil
3.	Narpal	Dahina, Rewari, Haryana-123411	1.34	0.56	Nil
4.	Tarun Kumar	House no. 80/11A, Subhash Nagar, Gurgaon, Haryana-12201	2.89	2.11	Nil

The amount of claim admitted to the extent of the amount outstanding in the books of the Corporate Debtor & subject to revision post receipt of clarifications/further documents/further information from respective creditors and consequent reconciliation




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ANNEXURE -- D

LIST OF OTHER CREDITORS
As on Insolvency Commencement Date – 08.01.2020 (Up to 10.07.2021)

(Amount in Rs. Lakh)

S. No.	Name of Creditor	Address	Amount Claimed	Amount Admitted	Security Interest
1.	Hydrotech Enterprises Private Limited	No. 241 Vardhman Fashion Mall Road No.43, Pitampura, Delhi 110034	19.45	19.45	NIL
2.	Uttarakhand Rajya Karamchari Kalyan Nigam	4, Subhash Road, Dehradun, Uttrakhand	9.07	6.17	Nil